

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1012
TO BE ANSWERED ON 26.07.2021**

LABOUR PROTECTION IN TERMS OF JOB SECURITY

1012. MS. RAMYA HARIDAS:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the labourers working on construction sites can avail medical benefits under the Employees' State Insurance Scheme;**
- (b) if so, the details thereof;**
- (c) whether the Government is planning to strengthen the labour protection in terms of job security, wages, working conditions, social security and welfare; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): The Employees' State Insurance Corporation (ESIC) had covered construction site workers w.e.f. 31.07.2015. However, on the plea of Builders' Association, the Hon'ble Supreme Court of India has granted stay on the coverage of construction site workers. The stay is still in force and the matter is sub judice.

(c) & (d): The Government has enacted four Labour Codes; namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 with the objective to provide minimum and timely wages, a safe working environment to protect health of workers in order to create positive impact on their lives, welfare facilities in establishments, extension of the coverage of social security to workers including unorganised workers, gig workers and platform workers, etc.
